

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) and (b) Revenue Department of Government of National Capital Territory of Delhi (GNCTD) has informed that they have not granted perpetual lease rights to the allottees and subsequent purchasers of residential plots distributed under 20-Point Programme in Delhi.

(c) Revenue Department of GNCTD has informed that District South has received nearly 360 such applications. The Deputy Commissioner of the concerned district scrutinizes the applications for eligibility and grants perpetual lease rights to the eligible applicants.

(d) Municipal Corporations of Delhi (MCDs) have informed that they consider building plan applications of all residential plots in areas under their jurisdiction for sanction, which are in conformity with the Building Bye Laws, 1983/ Master Plan for Delhi-2021/Delhi Municipal Corporation Act, 1957. This requires layout plan to be approved by the Competent Authority before building plans are approved by the Corporation. Revenue Department of GNCTD needs to submit the proposal for such approval to the Competent Authority.

Funds to states for purchase of buses under JnNURM

1411.Dr. CHANDAN MITRA:

SHRI D. KUPENDRA REDDY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government had provided funds to States for purchase of buses under Jawaharlal Nehru National Urban Renewal Mission in 2013-14;

(b) if so, the details thereof and funds allocated/utilized/lying unspent so far along with the details of buses purchased, State-wise including Madhya Pradesh, Karnataka and West Bengal; and

(c) the steps taken by Government to withdraw unspent funds with interest from States in order to avoid any chances of misappropriation of such funds?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Yes, Sir.

(b) During 2013-14, Additional Central Assistance (ACA) of ₹ 4508.73 lakh was provided/ released as 2nd/ 3rd instalments to 6 States. State-wise details of funds released including Madhya Pradesh, Karnataka and West Bengal during 2013-14 is given in the statement-I (*See below*). State-wise details of buses purchased by the State Governments as per information furnished by them during 2013-14, is given in the Statement-II (*See below*).

(c) 2nd and or 3rd instalments of ACA are released only after submission of Utilisation Certificates from the concerned State Governments. The JnNURM Scheme came to an end on 31st March, 2014. The incomplete JnNURM projects sanctioned during the transition period *i.e.* 2012-14 and for which 1st instalment of ACA was released earlier, are covered under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) Scheme as per the guidelines available on http://amrut.gov.in/writereaddata/coverage_of_incomplete_projects.pdf.

Statement-I

State-wise details of funds provided/ released in 2013-14 for the bus funding scheme sanctioned under Jawaharlal National Urban Renewal Mission (JnNURM)

(Rs. in lakh)

Sl.No	State	ACA Provided/ Released in 2013-14
1.	Karnataka	1425.01
2.	Madhya Pradesh	378.76
3.	Maharashtra	772.56
4.	Punjab	1304.00
5.	Rajasthan	605.90
6.	Sikkim	22.50
7.	West Bengal	0.00
TOTAL		4508.73

ACA : Additional Central Assistance

Statement-II

State-wise details of buses procured during 2013-14

Sl. No.	States/ UTs	Buses procured during 2013-14
1.	Chhattisgarh	40
2.	Delhi	75
3.	Karnataka	0
4.	Madhya Pradesh	237
5.	Maharashtra	57
6.	Meghalaya	60

Sl. No.	States/ UTs	Buses procured during 2013-14
7.	Odisha	20
8.	Puducherry	14
9.	Punjab	80
10.	Rajasthan	60
11.	West Bengal	0
TOTAL		643

Electricity and compost generation from solid waste

1412. SHRI RAVI PRAKASH VERMA: Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:

(a) whether Government has made some crucial policy changes in the Swachh Bharat Mission and if so, the details thereof;

(b) whether the Ministry has plan to generate electricity and compost from Municipal solid waste;

(c) whether Government has proposed to subsidise compost generated from the municipal waste, if so, the details thereof; and

(d) whether the Ministry has discussed the matter with the nodal Ministries in this regard and if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) No, Sir.

(b) to (d) Under the Mission, States/ULBs may adopt any feasible waste processing techniques including waste-to-energy and waste to compost from municipal solid waste in their jurisdiction. The Government is exploring the possibilities of promoting the production of electricity and compost from municipal solid waste

Review of conversion of existing urban cities into smart cities

1413. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) Whether the idea of converting existing urban cities into smart cities will be reviewed for practicality; and